

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A.NO.1-2 IN R.P.(C) NO.D1634/2012 IN CIVIL APPEAL NO(s). 4211 AND 4209 OF 2004

BEFORE THE REGISTRAR S.G. SHAH

HARYANA HOUSING BOARD & ANR.

Appellant (s)

VERSUS

ISHWAR DASS NASSA & ORS. ETC.ETC.

Respondent(s)

Date: 31/07/2012 This Appeal was called on for hearing today.

For Appellant(s)

Mr Vikas Bansal, Adv.
Mr R.D.Upadhyay, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

In view of No Objection endorsed by the erstwhile Advocate, Mr T.V.George, application to discharge him is allowed as prayed for.
Registry to process the matter as per rules.

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|(S.G.SHAH)
|REGISTRAR

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hj